

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Petition No : 120/AT/2018

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by WR-NR Power Transmission Limited

Petitioner : WR-NR Power Transmission Limited

Respondents : Uttar Pradesh Power Corporation Limited and Others

Date of Hearing : 5.7.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Parties present : Shri B. Vamsi
Ms. Rupali Bandhopadhyay, Advocate, TPDDL
Shri Pawan Bandhopadhyay, Advocate, TPDDL
Shri Krishna Kanodia, Advocate, TPDDL
Ms. Jyoti Prasad, UPPCL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed for adoption of transmission charges with respect to the transmission system being developed by the petitioner.

2. The representative of the petitioner further submitted that MPPMCL in its reply has submitted that final acquisition price paid to BPC has been increased by Rs 110 lakh which is exorbitantly high and the Petitioner neither discussed the issue with the beneficiaries nor took the prior permission of the Commission before making the payment. Therefore, increase in acquisition price shall be borned by the successful bidder and shall not be passed upon the beneficiaries. The representative of the petitioner further submitted that bidder is duty bound to pay the acquisition price and it has no control upon the acquisition price or its increase thereafter.

3. After hearing the representative of the Petitioner, the Commission directed BPC to give its comments on an affidavit, by 20.7.2018, with regard to increase in acquisition price. The Commission further directed BPC to depute officer well conversant with the facts of the case on the next date of hearing to assist the Commission.

4. The petition shall be listed for hearing on 9.8.2018.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**